

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**INSTRUCTIONS AS TO FILING OF CASES ON 18.05.2021 AND
25-05-2021 DURING THE SECOND HALF OF
SUMMER VACATION, 2021**

It is to inform to all the Advocates/Parties that the cases of urgent nature, as notified in the Notification No.09/SO/2021, dated 26.04.2021, may be filed during the Third and Fourth Spells of Summer Vacation, 2021, on the filing days i.e. 18-05-2021 and 25-05-2021, between 10.30 a.m. and 1.30 p.m. either physically or virtually. Further the following instructions may be taken note of while filing the cases:

1. Matters in which the impugned Order(s) is/are passed on or after 04th May,2021 alone will be entertained during the above period.
2. Writ petitions and criminal petitions filed to quash FIRs/Charge sheets and relaxation of conditions of bail/modification petitions will not be entertained during the above period.
3. Bail applications will be entertained only if rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
4. Writ Petition(s) relating to the service matters will not be entertained during the above period.
5. Writ Petition(s) relating to Stamps and Registration will not be entertained.
6. No letter/petition for withdrawal of cases will be entertained.

(BY ORDER OF THE HON'BLE SENIOR VACATION JUDGE)



**B.S.CHIRANJEEVI
VACATION OFFICER-CUM- JOINT REGISTRAR**

Date: 17.05.2021